

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.

ORIGINAL APPLICATION NO.103 OF 2020 (SZ)

S. Sakthivel

...Applicant(s)

Vs

The District Environment Engineer,
The Tamil Nadu Pollution Control Board,
and others.

...Respondent(s)

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.103 of 2020 (SZ)

S.Sakthivel

...Applicant

Vs

The District Environmental Engineer
Tamil Nadu Pollution Control Board
And ors.

...Respondents

**REPORT FILED ON BEHALF OF THE 1st RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Sarasavani, D/o. Thiru.J.Ragavan, Hindu, aged about 57 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that this Hon'ble tribunal vide order dated 13.02.2023 observed as under,

"2. To be noted is that the application was originally filed by the applicant to shift the 4th respondent's proposed power loom industry to any other area in view of the noise generated from the industry. In the larger interest of the industry, this Tribunal had widened the scope of the application and directed the Tamil Nadu Pollution Control Board to do certain research with the technical institutions.

3. After great efforts, the Tamil Nadu Pollution Control Board has coordinated with the M.S. Ramaiah University, Bangalore and the Government College of Technology, Coimbatore. But today, it is represented that the Government College of

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No.76, MOUNT SALAI, CHENNAI-600 032.**

Technology, Coimbatore has backed out and they are unable to get their cooperation. However, they approached Anna University which has extended its helping hand in this regard. If the report is obtained from Anna University as to the device which may reduce the decibel level generated by the power looms, the said new device/technology may be recommended for this type of industry which would by and large reduce the noise level generated by the industries and offer a long lasting solution to the vexatious problem which affects the weavers, their families as well as people residing in the neighbourhood.

4. While discharging the applicant from this application, the Tribunal has taken cognizance of the matter and we are awaiting the report of Anna University.”

3. It is respectfully submitted that the respondent Board vide letter dated 17.02.2023 has requested the Anna University to sent their proposal. The Director, Centre for Environmental Studies, Anna University, Chennai has submitted the proposal vide letter dated 23.3.2023.
4. It is respectfully submitted that the said proposal deals with a study to be carried out by Anna University in Tharamangalam Village, Salem District, where power looms are located in the mixed residential area to identify suitable technologies and measures by which the noise pollution from power looms can be reduced and the noise level in the adjacent residential area can be brought within tolerable level so as to comply with the noise pollution (Regulation and Control) Rules, 2000.
5. It is respectfully submitted that the scope of the project as per the said proposal is as under,

“1. Ambient Noise level monitoring covering Residential, commercial, mixed and silence zones at various directions and distances from locations of power looms at Tharamangalam Town during operational and non-operational duration of the looms.

2. Source level Noise monitoring at the locations of various capacities of power looms.

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TAMILNADU POLLUTION CONTROL BOARD,
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3. *Comparative Analysis of ambient noise levels during operational and non-operational duration of power looms at various zones with Noise Pollution (Regulation and Control) Rules, 2000.*

4. *Statistical Analysis of monitored Noise level and analysis of noise dissipation from the source in order to restrict the source level noise to comply with Noise Pollution (Regulation and Control) Rules, 2000.*

5. *Identification and Analysis of source correction methods such as number, capacity, duration and timing of operating power looms so that that the cumulative ambient noise level at various zones to comply with Noise Pollution (Regulation and Control) Rules, 2000.*

6. *Identification and Analysis of noise control measures between source (power looms) and receptor (residential units) such as foam enclosure for power loom machineries or strips made up of acoustic absorbers for the doors and windows of power loom building or combination of both so as to comply with the noise pollution (Regulation and Control) Rules, 2000.*

7. *Techno-Economic Analysis of the source correction and control measures and categorical guidelines and recommendations based on the analysis."*

6. It is respectfully submitted that the study area of the project as per the said proposal shall be Residential, commercial, mixed and silence zones at various directions and distances from locations of power looms at Tharamangalam town.
7. It is respectfully submitted that the outputs that would be submitted to this respondent on completion of the research work is as under:
- i. *"Background ambient noise level of various zones such as residential, commercial, mixed and silence zones of Tharamangalam Town.*
 - ii. *Noise level generated by power looms based on their capacity and numbers.*

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TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

- iii. *Effect of operation of Power looms on the ambient noise level of various zones at Tharamangalam Town.*
 - iv. *Source Correction Methods to reduce noise levels at power looms for the compliance of ambient noise levels with the noise pollution (Regulation and Control) Rules, 2000.*
 - v. *Noise Control Measures between source and receptor to reduce noise levels at residential and other zones for the compliance of ambient noise levels with the noise pollution (Regulation and Control) Rules, 2000.*
 - vi. *Recommendations”*
8. It is respectfully submitted that the proposal has mentioned that the study can be carried out as a research project and completed within a period of 15 months (12 months for study + 3 months for preparation of report) from the date of award of work order along with fee.
 9. It is respectfully submitted that the proposal has quoted a sum that would be payable by this Respondent as fee towards the study. It is respectfully submitted that this respondent is currently negotiating the fee, technical aspects and the time line with the representatives of Anna University and as soon as the same is completed, work order will be issued to Anna University to begin the study.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

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24/3/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R.Sarasavani, D/o. Thiru.J.Ragavan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

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24/3/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

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**REPORT FILED ON BEHALF OF THE 1ST
RESPONDENT - TAMILNADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondent TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:24.03.2023.

Date of hearing on27.03.2023

